

**श्री हाथी :** सरकार बिल्कुल विश्वास नहीं करती है ।

**श्री काशी राम गुप्त :** तो फिर ऐसे लोगों के विरुद्ध वह कार्यवाही क्यों नहीं करती है ?

**Shri Bhagwat Jha Azad:** When the Government say they share the hatred and anger of the people, why is that the Government do not contemplate taking any action against those persons who have displayed the portrait of an aggressor, not only an aggressor but a traitor to world peace? What are the reasons for Government not moving in the matter, we want to know, when they share our feelings in the matter?

**The Minister of Home Affairs (Shri Nanda):** There may be resentment, and yet, there may be no ground, adequate ground, for action in a court of law, action under the various instruments which are available to us. This has been studied, examined in great detail. What they have done—the display of that photograph—is very bad, and certainly, the people have done their part, and that would suffice for the time being. Because of the resentment, they were not able to take out that picture in a procession. They intended to do that, that was stopped. The picture was displayed in the meeting inside.

**Shri Buta Singh:** Why not ban them?

**Shri Hari Vishnu Kamath:** On a point of order. The Government, soon after the Chinese invasion, rightly took action against very many citizens of this country, including Members of the Communist Party and other parties also, for having said something in favour of China, or given some indication of their feelings in favour of China and not completely for India. Now, the Minister says that they take action whenever necessary, or words to that effect. And here is an incident, a blatant incident of an organisation which flaunted publicly, unashamedly and unabashedly their worship of the

leader of an aggressor nation against India, and I am sorry to say that the Government is apparently not conscious whether the emergency is in force, whether the Defence of India Act is in force. China is an enemy, an aggressor, and a leader of the enemy country has been worshipped in public by the organisation. What is the Government here for?

**Mr. Speaker:** What is the point of order that I should decide?

**Shri Hari Vishnu Kamath:** Action in one case, and no action in another case. The Government cannot function in this manner.

**Mr. Speaker:** If the Government cannot function in this matter, then?

**Shri Vishnu Kamath:** In this manner, I said. You should direct them in the national interest to function consistently. That is all I would request.

**श्री शिव नारायण :** अध्यक्ष महोदय, मैं यह जानना चाहता हूँ कि जब हमारे वहाँ हमारे शत्रुओं और देशद्रोहियों के चित्र प्रयोग में लाये जायें, ऐसे लोगों के फोटो लगाये जायें जिन्होंने कि हमारे देश पर बर्बर हमला किया और हमारी भूमि हड़प रक्खी है तो उनसे लगाव रखने वाले लोगों के खिलाफ आप डी० आई० आर० का प्रयोग नहीं क्यों नहीं करते हैं ?

**अध्यक्ष महोदय :** माननीय सदस्य सिर्फ बहस कर रहे हैं, आर्ग्यु कर रहे हैं, सवाल नहीं पूछ रहे हैं ।

**Santhanam Committee**

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**Shri Hari Vishnu Kamath:**  
**Shri S. M. Banerjee:**  
**Shri Shashi Ranjan:**  
**Shri M. N. Swamy:**  
**Shri Yashpal Singh:**  
**Shri Indrajit Gupta:**  
**Shri M. L. Dwivedi:**  
**Shrimati Savitri Nigam:**  
**\*350. Shri S. C. Samanta:**  
**Shri Subodh Hansda:**

**Shri Prakash Vir Shastri:**  
**Shri Jagdev Singh**  
**Siddhanti:**  
**Shri Rameshwar Tantia:**  
**Shri Bishanchander Seth:**  
**Shri Dhaon:**  
**Shri B. P. Yadava:**  
**Shri Surendra Pal Singh:**  
**Shri P. Venkatasubbalah:**  
**Dr. L. M. Singhvi:**  
**Shri D. C. Sharma:**  
**Shri Vishram Prasad:**  
**Shri Bade:**  
**Shri Kapur Singh:**  
**Shri Bagri:**  
**Shri Dinen Bhattacharya:**  
**Dr. Ranen Sen:**  
**Shri Sidheshwar Prasad:**  
**Shri Jashvant Mehta:**  
**Shri Balmiki:**  
**Shri K. N. Tiwary:**  
**Shri Basappa:**  
**Shri Hukam Chand Kachha-**  
**valya:**  
**Shri A. S. Saigal:**  
**Shri Bibhuti Mishra:**  
**Shri Onkar Lal Berwa:**  
**Shri Vishwa Nath Pandey:**  
**Shri P. K. Deo:**  
**Shri Ramachandra Ulaka:**  
**Shri Dhuleshwar Meena:**  
**Shri Mahananda:**  
**Shri Solanki:**  
**Shri Narasimha Reddy:**  
**Shri Gokulananda**  
**Mohanty:**  
**Shri Harish Chandra**  
**Mathur:**  
**Shri Swell:**  
**Shri B. K. Das:**  
**Dr. Sarojini Mahishi:**

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 10 on the 27th May, 1964 and state:

(a) whether the consideration of the recommendations made by the Santhanam Committee has concluded; and

(b) if so, the outcome thereof?

The Minister in the Ministry of Home Affairs (Shri Hathi): (a) and (b). The recommendations of the committee are being considered in the light of the comments of

the Ministries/Departments. Twenty-two recommendations have been accepted with or without changes and implemented; thirty-seven recommendations have been accepted with or without changes and their implementation is under consideration, and seventy-four recommendations are under consideration.

**Shri Hari Vishnu Kamath:** Have the Minister and the Government given serious consideration to the recommendations made in Section 11 of the report captioned 'social climate' dealing with corruption at the political level where there is a reference to the Presidential appointment of a national panel, etc. and if so what action has been or is being taken on those recommendations? They are very important recommendations?

**Shri Hathi:** Government are serious about those recommendations and I think that the Home Minister and the Prime Minister have indicated on the floor of the House the lines on which they propose to take action.

**Shri Hari Vishnu Kamath:** On this particular matter, this is, corruption at political level, I do not remember he said anything; he was considering; that is what he said.

**Mr. Speaker:** He has said certain things here.

**Shri Hari Vishnu Kamath:** All right Sir. Has the attention of the Government been drawn to certain Press reports of statements by certain Cabinet Ministers doubting the wisdom or even the propriety of the Home Minister's brave battle against corruption, one of the Ministers even saying that those who talk or shout most about corruption are themselves corrupt, thereby casting reflections upon the Home Minister himself.... (An hon. Member: No) Let me finish and if so in what manner and by what procedure or methods does the Minister propose to dispel the widespread suspicion in the public mind that the Cabinet is a house divided against itself so far as this vital issue of fighting corruption is concerned..... (Interruptions.)

You keep quiet there.... They are interrupting me, Sir.

**Mr. Speaker:** He has put in so many insinuations and imputations and all those which cannot be put in a supplementary.

**Shri Hari Vishnu Kamath:** I submit, Sir, in all humility that I have not.

**Mr. Speaker:** If somebody objects to it, he takes such a strong objection to that.... (Interruptions.)

**Shri Hari Vishnu Kamath:** I know how to put supplementaries; they need not tell me how to put supplementary questions.

I bow to your ruling and your judgment and your wisdom but not to their shouting and your cacophony.... (Interruptions.)

**Mr. Speaker:** Order, order. When I have to seek the help of the other hon. Members, certainly I will request them to come and give me that help. But when an individual Member is just there and I am taking exception to certain remarks....

**Shri M. L. Dwivedi:** When you are talking he does not sit down.... (Interruptions.)

**Shri Hari Vishnu Kamath:** You sit down; when the Speaker is standing, you are standing now.

**Mr. Speaker:** Is he in a mood to listen to me?

**Shri Hari Vishnu Kamath:** Certainly, with all my heart, all my mind and all my might, to you, but not to them.

**Mr. Speaker:** His supplementary has insinuations, imputations, defamations and all those things that are prohibited in a supplementary. I have so many times said that supplementaries are only to be put in order to seek information and these things should be avoided as far as possible. Therefore, if he wants to put a question in a straight form, he might put it but the other things that are in-

cluded in that are not required in order to make that question intelligible.

**Shri Ranga:** May I submit, Sir, that if he has to repeat the question, more time would be taken, and the question that my hon. friend has put, in my humble judgment, is a complete question, and so, the answer may be given by the Home Minister. (Interruption).

**Mr. Speaker:** Order order. In this manner, we cannot proceed. I would appeal to hon. Members that they should be patient with each other. If the point of order comes from this side, I am compelled to listen to it, and if it comes from the other side, how can I refuse?

**श्री म० ल० द्विवेदी :** मैं एक व्यवस्था का प्रश्न उठाना चाहता हूँ। एक माननीय सदस्य को पूरक प्रश्न पूछने का अवसर दिया जाता है, तो वह पूरक प्रश्न पूछने का समय किसी और काम में लगा देते हैं और बाद में पूरक प्रश्न पूछते हैं। इससे सदन का समय जाता है। माननीय सदस्य बहुत अनुभवी हैं; उन्हें चाहिए कि वह पूरक प्रश्न पूछें, न कि इधर उधर की बातें करके सदन का समय नष्ट करें।

**अध्यक्ष महोदय :** माननीय सदस्य का प्वायंट ऑफ़ ऑर्डर तो ठीक है। लेकिन जब वह भी क्वेस्टियन करते हैं, तो वह भी बह जाते हैं।

**Shri Hari Vishnu Kamath:** I submit, regarding your ruling, that my knowledge of the English language is very very limited. You have said that my question contains innuendoes and what not. I do not know what "innuendo" means and I made none. My straight question—as straight as I can make it and as I think it to be is whether the attention of the Government had been drawn to certain press reports, and if I do not say what the press reports are, how can he reply? (Interruptions).

**Mr. Speaker:** Order, order.

**Shri Hari Vishnu Kamath:** In obedience to your directive—has the attention of the Government been drawn to the press reports to which I have referred—I would not repeat them—and, if so, by what methods, in what manner, does the Government propose to remove or dispel the suspicion in the public mind that the Cabinet is a house divided against itself in this matter? It is a straight question, as straight as I can make it.

**Shri Nanda:** The press reports to which the hon. Member refers are, as has happened in some other cases also, very much exaggerated.

**Shri Hari Vishnu Kamath:** Not wrong or false?

**Shri Nanda:** Besides that, in essentials, it is incorrect. So far as the shouting is concerned, it refers to shouting by the people against Ministers and others, making reckless, baseless complaints. Therefore, the idea was that those who shout like that may have themselves something to hide.

**Shri Hari Vishnu Kamath:** My question has not been answered. I would again respectfully submit that my question was, in what manner and by what methods does the Government propose to dispel from the public mind the suspicion that the Cabinet is a house divided against itself on this issue.

**Shri Nanda:** The Prime Minister said something here and also in Calcutta. He made the position very clear: that there was no division or difference among ourselves here regarding any good work that is being done to deal with corruption.

**Shri Hari Vishnu Kamath:** Ask your colleagues here on your right.

**श्री यशपाल सिंह :** क्या सरकार बता सकती है कि डिफरेंट स्टेट्स में कितने मिनिस्टर्स के खिलाफ रिप्रेजेंटेशन आए हैं और सन्तानम् कमेटी के मातहत कितने मिनिस्टर्स के खिलाफ एक्शन लिया गया है ?

**Shri Hathi:** This does not arise from the recommendations of the Santhanam Committee.

**श्री म० ल० द्विवेदी :** मैं यह जानना चाहता हूँ कि क्या सन्तानम् कमेटी की रिकमेंडेशन्स के फलस्वरूप ही विजिलेंस कमीशन वगैरह बनाए गए हैं, अन्यथा सरकार ने उनके मातहत इस सम्बन्ध में क्या काम किया है, जिससे सन्तानम् कमेटी की रिकमेंडेशन्स को पूरी पूरी मान्यता मिल जाये—जो 74 रिकमेंडेशन्स बाकी हैं, उनको भी मान्यता मिल जाये।

How long will it remain under consideration?

**अध्यक्ष महोदय :** माननीय सदस्य ने कितने ही सवाल इकट्ठे कर दिये हैं।

**श्री हाथी :** पहले प्रश्न का जबाब यह है कि सेंटर ने विजिलेंस कमीशन कायम कर दिया है। स्टेट्स में भी विजिलेंस कमिश्नर एप्वायंट हुए हैं। इसके अलावा सन्तानम् कमेटी ने जो रिकमेंडेशन्स की हैं, वह चार या पांच भागों में बांटी जा सकती हैं। एक गवर्नमेंट सर्वेन्ट्स कन्डक्ट रूल; दूसरा, लेजिस्लेशन में कुछ फेर-फार; तीसरा, कांस्टीट्यूशन में फेर-फार; चौथा, ऐडमिनिस्ट्रेटिव मशीनरी में चेंजिज और पांचवा—जिसके बारे में अभी क्वैस्टियन हुआ था, सोशल एण्ड पोलिटिकल क्लाइमेट। गवर्नमेंट कन्डक्ट रूल की एक फेहरिस्त बन रही है। लाज का एमेंडमेंट हो रहा है। कांस्टीट्यूशन का चेंज विचाराधीन है। सोशल और पोलिटिकल क्लाइमेट के बारे में गवर्नमेंट सोच रही है।

**Shrimati Savitri Nigam:** As a result of these 22 recommendations of the Santhanam Committee which have been implemented, may I know what dynamic changes have been brought about in the administrative set-up?

**श्री हाथी :** अब तक कुछ चेंजिज लाई गई हैं। एक बात उनकी रिकमेंडेशन यह थी कि

जिन जिन डिपार्टमेंट्स का पब्लिक के साथ ताल्लुक रहता है, वहाँ पर एक पब्लिक रिसर्पेशन और इनक्वायरी हो जिसके पास लोग जाकर पूछताछ कर सकें और जहाँ से उनको पता चल सके कि काम कहां पहुंचता है और कहां नहीं पहुंचता है। ऐसे चार पांच डिपार्टमेंट्स हैं जिनमें यह व्यवस्था कर दी गई है। एक चीफ कन्ट्रोलर आफ इम्पोर्ट्स एंड एक्सपोर्ट्स का दफ्तर है, एक डायरेक्टर जनरल सप्लाइज एंड डिसपोजल्ज है, एक रेलवेज है, एक पी० डब्ल्यू० डी० का है और एक सी० पी० डब्ल्यू० डी का है। इन पांच में ऐसी व्यवस्था की गई है।

**Shri S. C. Samanta:** Apart from Ministries and departments may I know whether the reactions and suggestions of different State Governments have been received and considered?

**Shri Hathi:** Yes, Sir; the State Governments also were requested to send their comments. We have received comments from the State Governments also.

श्री प्रक शशीर शास्त्री : गृह मन्त्री जी ने भ्रष्टाचार समाप्ति के लिए दो वर्ष की अवधि निर्धारित की है। उसको ध्यान में रखते हुए, सन्तानम् समिति या विजिलंस कमीशन इस प्रकार के जितने भी भ्रष्टाचार को रोकने के लिए साधन ढूँढे गये हैं इन सब को एकत्रित करके कोई उनको ऐसा व्यावहारिक रूप भी प्रोत्साहित दिया जाएगा जिससे उस अवधि में कुछ सफलता देश को दिखाई देने लगे ? क्या कुछ ऐसा भी निश्चय किया गया है ?

श्री नन्दा : उस दिन से दो वर्ष के बाद क्या होगा वह मैं नहीं कह सकता हूँ। मैं समझता हूँ कि काफी कदम उठाये गये हैं और उनका कुछ असर भी हुआ है। लेकिन यह काफी नहीं है। इसलिए और चीजें भी सोची जा रही हैं।

श्री प्रकशशीर शास्त्री : अध्यक्ष महोदय, मेरा प्रश्न यह नहीं था। मेरा प्रश्न यह था कि वे जो असंग्रहण उपाय सोचे जा रहे हैं, इन सब को एक स्थान पर करके क्या कोई ऐसा व्यावहारिक मार्ग आप निकालेंगे जिससे आपने जो अवधि निर्धारित की है, उसमें कुछ प्रश्नों तक आप सफल हो सकें ?

श्री नन्दा : मेरे ख्याल में आपने जवाब में यही कहा है कि सन्तानम् कमेटी में सिर्फ एक पहलू नहीं लिया गया है, बहुत से पहलू उस में हैं। उनके अलावा और भी चीजें सोची जा रही हैं। इन सब का इकट्ठा असर वही हो सकेगा जो आप चाहते हैं।

**Shri P. Venkatasubbaiah:** As per the Santhanam Committee's report, vigilance commissions are being formed. May I know what other extra functions are being done by the Sadachar Samitis constituted under the aegis of the Home Minister and whether they are to supplement the functions of the vigilance commission?

**Shri Nanda:** As far as we can judge by the experience in the last few weeks, they are performing a useful function first in the matter of social climate generally among all sections of the people; I think some good work is being done. Secondly, in respect of complaints which are received, if the complaints are flimsy and baseless, they are explained to those persons. The rest of the complaints are again screened and after screening, the complaints are forwarded through the Home Ministry to the department concerned. Some good work is being done.

**Shri Hari Vishnu Kamath:** Do not leave it yourself.

श्री बड़े : निगरानी आयोग जैसा सेंटर में खोला गया है क्या ऐसे ही स्टेट्स में भी खोले

गये हैं, यदि हां तो क्या यह सही नहीं है कि क्या प्रोसीजर उन्होंने एडाप्ट करना है तथा क्या काम करना है, इसके बारे में उनको कोई डायरेक्शन नहीं दिया गया है। सही वजह से वे हाथ पर हाथ रख कर बैठे हुए हैं ?

**श्री हाथी :** कुछ स्टेट्स में विजिलेंस कमीशन एक्टिव है और कार्यपद्धति के बारे में उनको यहां से लिख दिया गया है।

**श्री बड़े :** कोई इंस्ट्रक्शन अभी तक नहीं गई है ?

**श्री हाथी :** इंस्ट्रक्शन हमने भेज दी है।

**Shri Kapur Singh:** May I ask the Minister of Home Affairs whether this Government have now agreed that in the matter of substantive and procedural law on corruption, there should be no double standards in respect of appointed public servants and elected public servants, that is, the politicians?

**Shri Hathi:** That is a matter for legislative amendment.

**Shri Kapur Singh:** I asked whether they agree on this principle. I know it is a matter for legislative amendment.

**Shri Nanda:** There could be no difference as far as standards are concerned.

**Shri Kapur Singh:** Sir, my question has been whisked away like this.

**Mr. Speaker:** He said that there cannot be two standards.

**Shri Kapur Singh:** There have been two standards so far.

**Mr. Speaker:** He may not agree, but the answer has been given. The answer may not be as desired by the hon. Member, but the answer has been given.

**Shri Hem Barua:** May I know if Government are aware of the fact that there are certain entries in Serajuddin's books against the names of

Bijoy Patnaik, Biren Mitra and some other Orissa Minister; if so, since the Santhanam Committee has recommended action against political corruption or corruption by politicians, may I know what steps Government have taken against these people whose names appear in Serajuddin's books?

**Shri Nanda:** I thought it was well known that these things have not been neglected.

**Some Hon. Members:** A little louder.

**Shri Nanda:** This has not been neglected. All this information contained in those books also, along with other matters, is the subject matter of a preliminary enquiry by the CBI.

**Mr. Speaker:** Shri Bagri....

**Shri Hem Barua:** Arising out of this, Sir, may I know...

**Mr. Speaker:** No no. So many things would arise from a statement by the Minister.

**Shri Hem Barua:** There is resentment, coming from these people, against the enquiry instituted by the CBI.

**श्री बागड़ी :** मैं जानना चाहता हूँ कि भ्रष्टाचार की जड़ों को सरकार ने पकड़ा है क्या ? देश के अन्दर खर्च के ऊपर कोई पाबन्दी नहीं है। देश के अन्दर फिजूलखर्ची बढ़ती जा रही है जिसका नतीजा यह होता है कि कम आमदनी वाले लोग भी भ्रष्टाचार करने लग जाते हैं, भ्रष्टाचार को रोकने का मूल मन्त्र यह है कि खर्च के ऊपर रोक लगाई जाए, खर्च पर पाबन्दी लगाई जाये। क्या सरकार इस बात पर विचार कर रही है कि भ्रष्टाचार को रोकने के लिए खर्च पर कोई रोक लगाई जाये और एक हजार से अधिक खर्च कोई न करे ?

**अध्यक्ष महोदय :** यह सवाल है जिस पर सरकार गौर कर सकती है।

श्री बागड़ी : मैं इतिला ले रहा हूँ कि क्या सरकार ऐसा कर रही है या नहीं कि एक हजार से अधिक खर्च पर कोई रोक लगाई जाये ?

अध्यक्ष महोदय : सन्तानम् कमेटी की रिपोर्ट में क्या यह चीज है ?

श्री बागड़ी : क्या पता है ? यह तो सरकार ही बतायेगी । मैं सन्तानम् कमेटी के बारे में पूछ रहा हूँ । मैं जानना चाहता हूँ कि उस रिपोर्ट में जो सिफारिशें हैं उनके साथ क्या सरकार एक मजिद बात यह भी जोड़ रही है कि एक हजार से अधिक के माहवारी खर्च पर रोक लगाई जाए ?

अध्यक्ष महोदय : यह बहुत लम्बा सवाल है । यह डायरेक्टली इस में नहीं आता है ।

**Shri Jashvant Mehta:** One of the important recommendations of the Santhanam Committee is to root out corruption at the highest level. May I know whether it is a fact—it appeared in the Press recently—that the Cabinet approved some decision regarding this important recommendation; if so, what is the decision of the Government and what are the changes that the Government is thinking of as a result of this recommendation?

**Shri Nanda:** The reference to some recent consideration by the Cabinet concerns the 'code of conduct' about which I have said something recently.

Several hon. Members rose—

**Mr. Speaker:** My difficulty is that there is already a very large number of signatories and some other hon. Members are trying to catch my eye before I give them an opportunity.

**Shri Sheo Narain:** Sir, I would request you to change this system. A selected number of hon. Members sign the questions and they get the chance every day. I suggest that the question should stand only in the

name of the first hon. Member who sends in the Question.

**Mr. Speaker:** Why does he also not send in some questions?

श्री जगदेष सिंह सिद्धान्ती : दिल्ली सेंट्रल कोआपरेटिव स्टोर के बारे में पुलिस द्वारा जांच की जा चुकी है और यह कहा गया है कि राजनीतिक भ्रष्टाचार किया गया है । उसके बारे में सरकार क्या विचार कर रही है और क्या कदम उठा रही है ?

अध्यक्ष महोदय : एक एक बात यहां नहीं ली जा सकती ।

श्री बाल्मीकी : मैं सरकार से पूछना चाहता हूँ कि संथानम् कमेटी की सिफारिशों के आधार पर उच्च स्तरीय क्षेत्रों में फैले हुए भ्रष्टाचार को दूर करने के लिए क्या कोई रूप रेखा तैयार की गई है, यदि की गई है तो उसका रूप क्या है, और क्या कोई इस तरह की लिस्ट भी तैयार की जा रही है । अगर की जा रही है तो उन उच्चस्तरीय भ्रष्टाचारियों का कितना नम्बर है ?

श्री हाथी : रूप रेखा तो वही है जो सन्तानम् कमेटी ने अपनी सारी रिपोर्ट में लिखा है ।

**Shri S. N. Chaturvedi:** May I know whether it is a fact that the Government has not accepted the recommendation of the Santhanam Committee as regards political corruption and the procedure to be followed in that regard? In cases where allegations are made against the Ministers in which the Chief Minister is also involved, what procedure is going to be adopted?

**Shri Nanda:** So far as any complaint about the conduct of the Chief Minister is concerned, the Prime Minister takes up the responsibility squarely on his shoulders for dealing with that.

**Shri S. N. Chaturvedi:** I want to know about the other Ministers also.

**Mr. Speaker:** He has already stated that whenever there is any *prima facie* case the Prime Minister accepts the responsibility and asks him first to resign. Some such statement was made here the other day.

**Dr. Sarojini Mahishi:** The Minister was pleased to say that some of the recommendations of the Santhanam Committee were accepted, and were being implemented, a few others were being accepted but not implemented, still a few others are under consideration. May I know on what basis this classification is made?

**Shri Hathi:** There is no idea of making any classification. Some of the recommendations were such as could be accepted forthwith and immediately implemented. There were some recommendations which would take some time for implementation, e.g. changes in various laws. Though those recommendations are accepted, they take some time for implementation. There are still others which are under consideration. There is no idea or intention to have any classification as such.

**श्री शिव नारायण :** मैं जानना चाहता हूँ कि सन्तानम कमेटी की जो रिपोर्ट है क्या उसमें यह भी लिखा हुआ है कि जो लोग गलत ऐलिंगेशन लगाते हैं उनके खिलाफ भी कोई ऐक्शन लिया जाये।

**अध्यक्ष महोदय** यह तो आप रिपोर्ट में पढ़ लें कि क्या लिखा हुआ है और क्या नहीं लिखा हुआ है।

**Shri B. K. Das:** May I know whether Government have considered the observation of the Santhanam Committee that they were not able to examine all the existing problems concerning the integrity of Government servants, in order to root out corruption from public life perhaps for want of time. Have any steps been taken in that behalf?

**Shri Hathi:** They have exhaustively dealt with the problem. I do not

think they have said for want of time they could not consider the problem. Perhaps, they might not have been able to go to the various centres to examine people.

**Shri Nath Pai:** One constantly hears about the *Sadachar Samiti* which is the baby of the Home Minister, which is sometimes owned by him, sometimes disowned by him or by some of his colleagues. But, though the establishment of the Vigilance Commission is one of the main recommendations of the Santhanam Committee to deal with corruption, we seldom hear about it. May we know the reason for this step-motherly or step-fatherly treatment to this child, which is a legal administrative institution, established on the recommendation of the Committee, to deal with corruption? What is being done to tell the public, the man in the street, that there is a legal authority called the National Vigilance Commissioner to hear all complaints of corruption and that all complaints can be referred to him? One hardly hears about the existence of the National Vigilance Commissioner.

**Shri Nanda:** When a body acts from day to day, when it works properly, possibly people will not hear much about it; it is only when it is not doing its job, people may start hearing about it.

**Shri Nath Pai:** Does it apply to the *Sadachar Samiti* also?

**Shri Nanda:** It has just started its work and people are just settling down, knowing the existence of the *Sadachar Samiti*. It is carrying on its work in spite of all kinds of misgivings.

**Shri Hari Vishnu Kamath:** And obstruction by your own people.

**Shri Nanda:** The essence of the question was whether sufficient attention is being given to the recommendations of the Santhanam Committee Report.



The other thing is just by the way. The Santhanam Committee's Report is the main thing and it is being dealt with and considered as such.

**Shri Hari Vishnu Kamath:** 'As such' is a good phrase. It is quite comprehensive.

#### U. S. Educationists' Visit

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\*351. { **Shri Bisbhanchander Seth:**  
**Shri Rameshwar Tantia:**  
**Shri B. P. Yadava:**  
**Shri Dhaon:**

Will the Minister of Education be pleased to state:

(a) whether it is a fact that U.S. educationists are visiting India shortly;

(b) whether it is also a fact that a similar delegation from India consisting of school teachers and administrators visited U.S.A.;

(c) how far this exchange of visits has helped India in the field of education; and

(d) whether such visits are to be continued in future?

**The Minister of Education (Shri M. C. Chagla):** (a) No. U.S. educationists are visiting India shortly but 52 of them have already visited India recently under the Summer Institutes Programmes for high school and college science teachers.

(b) Eight Indian Educationists and administrators participated in the Summer Institutes Programme held this summer in the U.S.A.

(c) It is considered to have made a valuable contribution towards the academic programmes of the Summer Institutes.

(d) The question of their continuance is under consideration.

श्री बिश्वानन्द सेठ : मैं साफ तरीके से जानना चाहता हूँ कि इसका हमारे देश

को क्या लाभ पहुँचेगा । इसमें अभी तक कोई पता नहीं लगा कि क्या लाभ होगा ।

**Shri M. C. Chagla:** I am sure, our country, our education and our academic institutions will derive considerable benefit from the visit of the US educationists. We have started a new thing, the summer schools, to train our college and secondary school teachers specially in science and we have got experts from the United States to help us in running these summer schools. I assure my hon. friend that we hope to derive considerable benefit from this.

**Shri Sham Lal Saraf:** May I know whether during this opportunity created by the visit of these educationists to our country our experts discussed the question of the duration, the pattern and the content of education at all levels with them so as to make it uniform since we know that in our country educationists differ on these subjects?

**Shri M. C. Chagla:** The visit of these educationists was for a limited purpose, namely, the summer schools and seminars. Our people also went to the United States to learn this. But if my hon. friend wants to know whether the general pattern of education was discussed, my answer would be "No".

**Shrimati Savitri Nigam:** In view of the fact that these types of camps have proved to be very, very useful, what steps have been taken to see that educationists from other countries also come to our country?

**Shri M. C. Chagla:** We have started with educationists coming from the United States. We will certainly consider the question whether educationists from other countries should also not be invited.

**Mr. Speaker:** Next question. **Shri Prakash Vir Shastri.**